

and it has hampered the pace of work. The construction work has already been delayed. As a result of delay its cost has been escalated. Therefore I would like to urge the Union Government and demand that it should immediately provide the requisite amount to the Uttar Pradesh Government so that the work which has been slowed down on the construction of barrage on the Ganges is taken up with full speed and the work is completed on time.

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Chairman, Sir, due to idleness and short-sightedness of the National Textile Corporation.....(*Interruptions*)

MR. CHAIRMAN : You will get a chance. The thing is that, Asim Balaji, your name is already there in the list. The member of the other party have been accommodated. Shri Badal Choudhury of your party has already spoken. You will also get a chance.

DR. LAXMINARAYAN PANDEY : The mills operating under the National Textile Corporation are almost closed or on the verge of closure. The mills in Gujarat, Maharashtra and Madhya Pradesh are already lying closed. In this sequence two more mills of Madhya Pradesh have been closed. One each in Ujjain and Indore. Their revival plans have also been submitted time and again. Repeated requests have also been made to the Government. Despite that there has been no improvement in the position of the N.T.C. I request the Government that the mills operating under the N.T.C. should be made viable and sufficient assistance should be provided for their revival so that they could restart their work otherwise the existing crisis prevailing before thousands of workers would further deepen which may lead to unrest among the workers.

[*English*]

DR. ASIM BALA (Navadwip) : Thank you, Sir.

Some Bengali refugee-widows with their small children, after the death of their husbands, crossed over to India from the erstwhile East Pakistan, which is now, Bangladesh. They have been given Eligibility Certificates and Permanent Rehabilitation Numbers.

Eighty such Bengali refugee-widow families along with their minor children were brought to Karnal in Haryana in 1968. The Government of India had given some plans for rehabilitation. But in 1986 a landmark agreement was made and signed by Shri SP Chandra, the Director, Social Welfare Department, Haryana for additional rehabilitation. It is very sad that the Government of Haryana has passed eviction orders on 28.07.1997 and so, police force was deployed at the Mahila Ashram, Karnal; and the sons of the widows were stopped from entering the Mahila Ashram, Karnal. So, they remain outside the Ashram which means in the street or in the open air.

In view of this, action may please be taken against the Director, Social Security and Defence, Haryana for violation

of the agreement of 1986, signed by then Director, Social Welfare Department, Haryana. Due to this, mental and physical torture, harassment, exploitation, etc., are going on against the bengali refugee-families who remain in the Mahila Ashram. Their sons may also please be allowed inside the Ashram.

Therefore, I would like to urge the Government through you, Sir, that the Central Government may send a message to the Haryana Government to rehabilitate them immediately. Thank you.

[*Translation*]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Chairman, Sir, thank you very much.

MR. CHAIRMAN : You have already raised this issue last time, therefore I will not allow you more time.

[*Translation*]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Deputy Speaker, Sir, you have just said that there has been discussion on this issue for two days. But I would like to point out that though the said discussion is going on, but no solution to the problem seems to come out.

MR. CHAIRMAN : Please, make your point.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : But there is nobody here to listen my point. You all are aware of the situation arising out of flood. I belong to Purnea Constituency, adjoining the districts like Saharsa, Madhepura and Katihar, all are severely affected by the flood. When we want to approach Deputy Collector or any concerned officer there, nobody is ready to listen to us.

MR. CHAIRMAN : Mr. Pappu, we have already had discussion on natural calamities for two days in which you did not take part. Today, you are raising the same issue again. You are requested to let the other Members raise some other issues. Now I am giving you a chance despite the fact that there had been a discussion on this issue for two days and Minister's reply in this regard had already been given. You are therefore requested to be brief in making your demands. You need not speak more .....(*Interruptions*) when your turn comes, I will call you.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I would like to point out that there are roads adjoining the cities of Dhamdaha, Barahara, Roopoli, Srinagar and Baisi to Purnea district which have been damaged. All the culverts have also been damaged. Though I feel totally exhausted in making this point repeatedly yet there is no one to listen our case. The Collector of the area Shri Shisher Sinha says that the House and Members of Parliament have nothing to do with all these matters. Mr. Deputy Speaker, Sir, I would request you to direct the Government to repair the roads there, keeping in view the